

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(IB)-248(PB)/2017

IN THE MATTER OF:

Grasim Industries Ltd. APPLICANT / PETITIONER
Vs
Spentex Industries Ltd. RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy of India

Order delivered on 06.10.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

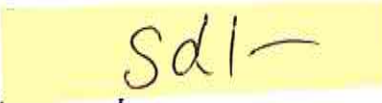
**For the APPLICANT / PETITIONER :- Mr. Arpan Behl, Advocate
Ms. Priyank Mangal, Advocate**

**For the RESPONDENT :- Mr. Arvind Kumar, Advocate
Ms. Heena George, Advocate**

ORDER

Learned Counsel for the parties are present. It is represented by the counsel of parties that the settlement is not coming through and in the circumstances the matter is required to be argued. Post the matter for argument. In the meanwhile, parties will also file their written arguments.

Post the matter on 27th October 2017 for oral submissions.


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**